

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.17/81 DATED 07.11.2017ACTUALLY HELD ON 08.11.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 17/81 dated 07.11.2017 of Norms Committee-II for the year 2017-18 was held on 08.11.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.17/81 dated 07.11.2017 actually held on 08.11.2017 are confirmed by the Members.

MEETING NUMBER : 17/81-ALC2/2017 MEETING DATE : 07.11.2017

1	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MOEF for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 19.12.2017.			

2	Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 19.12.2017.			

3	Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 19.12.2017
	Decision : NC observed that DHI deficiency letter dated 20.10.2017 followed with reminder dated 06.11.2017 sent to firm seeking certain information. NC decided to await their reply and defer the case.			
	The case stands deferred to 19.12.2017			

4	Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 19.12.2017.			

5	Case No.:12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
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HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

Case No.: 4/25/81-ALC2/2016	Party Name:M/S PARAMOUNT EXPORTS	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00599/AM17/	RLA File :29/24/040/00010/AM14/	Lic.No/Date:2910024177 19.02.2014	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

Case No.: 24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

Case No.: 86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

Case No.: 29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 19.12.2017
Decision : NC observed that DII deficiency letter sent to firm seeking certain information. NC decided to await reply of the firm and defer the case.			

The case stands deferred to 19.12.2017.

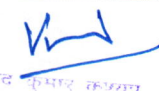
10	Case No.: 3/23/81-ALC2/2015	Party Name: ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date: 3110064619 25.07.2014	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

11	Case No.: 6/11/81-ALC2/2014	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date: 0410159116 28.07.2014	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

12	Case No.: 10/23/81-ALC2/2015	Party Name: URETHANE ELASTOMERS	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date: 0410159708 11.11.2014	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

13	Case No.: 13/23/81-ALC2/2015	Party Name: METENERE LTD.	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date: 0510392478 18.12.2014	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

14	Case No.: 26/17/81-ALC2/2014	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
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विनोद कुमार राय
VINOD KUMAR RASHYAP
Formerly known as Vinod Kumar Rashyap
One of the Directors of the Company
Udyog Bhawan, New Delhi

HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 19.12.2017
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Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

Case No.: 7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MNRE for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

Case No.: 20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

Case No.: 44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to DIPP(Cheical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

Case No.: 45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 19.12.2017
Decision : NC observed that DIPP(Cheical Division) has requested to obtain certain information as per their F.No.7(416)/2017-TSW dated 26.10.2017 (copy enclosed)			

The case stands deferred to 19.12.2017.

19	Case No.: 6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

20	Case No.: 14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 19.12.2017
Decision : NC observed that reply of the firm in the above case has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

21	Case No.: 2/23/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date:2210015383 18.12.2015	Defer Date: 19.12.2017
Decision : NC observed that reply of the firm in the above case has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

22	Case No.: 3/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date:0410161615 17.02.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

23	Case No.: 5/7/81-ALC2/2016	Party Name:STERA	Meet No/Date:17/81-	Status:
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	ENGINEERING INDIA PRIVATE LIMITED	ALC2/2017 07.11.2017	Deferred
HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date:0410161616 17.02.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 19.12.2017.			

24	Case No.: 4/10/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

25	Case No.: 44/7/81-ALC2/2016	Party Name:COATEC INDIA	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00146/AM17/	RLA File :22/24/040/00001/AM17/	Lic.No/Date:2210015475 29.04.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

26	Case No.: 24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00126/AM17/	RLA File :03/95/040/00074/AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 19.12.2017
Decision : NC observed that Ministry of Steel deficiency letter dated 21.10.2016 followed with reminder dated 19.05.2017 sent to firm, however, firm had sought extension of time for filing of the reply. NC decided to await reply and defer the case.				
The case stands deferred to 19.12.2017.				

27	Case No.: 12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 19.12.2017

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

28	Case No.:49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.				

29	Case No.:51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.				

30	Case No.:6/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00241/AM17/	RLA File :34/24/040/00015/AM17/	Lic.No/Date:3410042235 01.06.2016	Defer Date: 19.12.2017
Decision : NC observed that reply of the firm referred to DHI for comments. NC decided to defer the case and await their comments. The case stands deferred to 19.12.2017.				

31	Case No.:3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 19.12.2017
Decision : NC observed that firm has sought two week time for filing of the reply. Reply of the firm is awaited. NC decided to await reply of the firm and defer the case. The case stands deferred to 19.12.2017.				

Case No.:27/22/81-ALC2/2016	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Approved
HQ File :01/81/050/00532/AM17/	RLA File :02/24/040/00061/AM17/	Lic.No/Date:0210206784 24.06.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/77/2017-TSW/32 dated 07/11/2017 as under :			
32 1. Net content of "Electrolytic Copper" in export items at Sl. No. 1 to 3 may be specified as 25.4 MT . 2. Quantity of import item may be allowed as under: (i) As 1.02 Kgs./Kg. content in export item at Sl. No. 1. (ii) As 1.02 Kgs./Kg. content in export items at Sl. No.2 & 3 taking clue from SION C-1189.			
RA concerned may take suitable consequential accordingly.			

Case No.:6/17/81-ALC2/2017	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00316/AM18/	RLA File :07/24/040/00065/AM17/	Lic.No/Date:0710110043 01.07.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 19.12.2017.			

Case No.:3/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00238/AM17/	RLA File :34/24/040/00077/AM17/	Lic.No/Date:3410042405 04.08.2016	Defer Date: 19.12.2017
Decision : NC observed that reply of the firm does not contain calculation linking export rating with core/coil dimensions. The same may be provided for examination of the case.			
The case stands deferred to 19.12.2017.			

Case No.:5/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00240/AM17/	RLA File :34/24/040/00087/AM17/	Lic.No/Date:3410042404 04.08.2016	Defer Date: 19.12.2017
Decision : NC observed that reply of the firm does not contain calculation linking export rating with core/coil dimensions. The same may be provided for examination of the case.			

The case stands deferred to 19.12.2017.

36	Case No.:4/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00239/AM17/	RLA File :34/24/040/00086/AM17/	Lic.No/Date:3410042414 05.08.2016	Defer Date: 19.12.2017
	Decision : NC observed that reply of the firm does not contain calculation linking export rating with core/coil dimensions. The same may be provided for examination of the case.			
The case stands deferred to 19.12.2017.				

37	Case No.:11/13/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00246/AM17/	RLA File :05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	Defer Date: 19.12.2017
	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to remind the RA and defer the case.			
The case stands deferred to 19.12.2017.				

38

Case No.:31/22/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00536/AM17/	RLA File :02/24/040/00089/AM17/	Lic.No/Date:0210206910 19.08.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 19.12.2017.			

39	Case No.:8/13/81-ALC2/2016	Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 19.12.2017.				

40	Case No.: 12/22/81-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
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HQ File :01/81/050/00517/AM17/	RLA File :03/95/040/00538/AM17/	Lic.No/Date:0310808424 17.10.2016	Defer Date: 19.12.2017
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Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

Case No.:11/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00516/AM17/	RLA File :03/95/040/00530/AM17/	Lic.No/Date:0310808554 19.10.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 19.12.2017.			

Case No.:29/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00534/AM17/	RLA File :02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	Defer Date: 19.12.2017
Decision : NC observed that DHI deficiency letter seeking certain information has been sent to firm. NC decided to remind the firm and defer the case.			
The case stands deferred to 19.12.2017.			

Case No.:3/22/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00508/AM17/	RLA File :03/94/040/00716/AM17/	Lic.No/Date:0310809080 09.11.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 19.12.2017.			

Case No.:30/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00535/AM17/	RLA File :02/24/040/00155/AM17/	Lic.No/Date:0210207133 15.11.2016	Defer Date: 19.12.2017
Decision : NC observed that DHI deficiency letter seeking certain information has been sent to firm. NC decided to remind the firm and defer the case.			

The case stands deferred to 19.12.2017.

45	Case No.: 10/22/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00515/AM17/	RLA File :03/95/040/00598/AM17/	Lic.No/Date:0310809224 22.11.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MoS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

46	Case No.: 7/22/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Approved
	HQ File :01/81/050/00512/AM17/	RLA File :03/94/040/00742/AM17/	Lic.No/Date:0310809287 24.11.2016	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(12)/2016-TD dated 23.10.2017 (copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

47	Case No.: 38/22/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00543/AM17/	RLA File :05/24/040/00446/AM17/	Lic.No/Date:0510400673 08.12.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

48	Case No.: 11/25/81-ALC2/2016	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00606/AM17/	RLA File :34/24/040/00244/AM17/	Lic.No/Date:3410042745 09.12.2016	Defer Date: 19.12.2017
Decision : NC observed that DIPP deficiency letter dated 08.08.2017 followed with reminder dated 20.10.2017 was sent to firm. NC decided to await reply of the firm and defer the case.				
The case stand deferred to 19.12.2017.				

49	Case No.: 19/22/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:17/81-ALC2/2017	Status: Deferred
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 विनोद कुमार काश्यप
 VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 Foreign Trade Development Officer
 Ministry of Commerce
 New Delhi

		07.11.2017	
HQ File :01/81/050/00524/AM17/	RLA File :26/24/040/00019/AM17/	Lic.No/Date:2610012779 15.12.2016	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 19.12.2017.			

50	Case No.: 28/22/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00533/AM17/	RLA File :10/24/040/00092/AM17/	Lic.No/Date:1010059679 05.01.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

51	Case No.: 41/22/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to M/o Mines for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

52	Case No.: 13/25/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00608/AM17/	RLA File :10/24/040/00095/AM17/	Lic.No/Date:1010059691 13.01.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

53	Case No.: 33/2/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00033/AM18/	RLA File :03/95/040/00691/AM17/	Lic.No/Date:0310810594 18.01.2017	Defer Date: 19.12.2017
Decision : NC observed that reply of the firm received and same is being sent to DIPP for				

comments.

The case stands deferred to 19.12.2017.

54	Case No.: 24/2/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00024/AM18/	RLA File :03/95/040/00685/AM17/	Lic.No/Date:0310810765 25.01.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

55	Case No.: 28/2/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00028/AM18/	RLA File :05/24/040/00537/AM17/	Lic.No/Date:0510401434 31.01.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

56	Case No.: 12/25/81-ALC2/2016	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00607/AM17/	RLA File :34/24/040/00317/AM17/	Lic.No/Date:3410042906 02.02.2017	Defer Date: 19.12.2017
	Decision : NC observed that DIPP deficiency letter dated 20.03.2017 followed with reminder dated 20.10.2017 was sent to firm. NC decided to await reply of the firm and defer the case. The case stand deferred to 19.12.2017.			

57	Case No.: 5/25/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00600/AM17/	RLA File :05/23/040/00512/AM17/	Lic.No/Date:0510401503 03.02.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

58	Case No.:34/2/81-ALC2/2017	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:17/81- ALC2/2017 07.11.2017	Approved
	HQ File :01/81/050/00034/AM18/	RLA File :05/24/040/00556/AM17/	Lic.No/Date:0510401633 14.02.2017	
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide UO No. 3(44)/14(TSW)B) dated 21.08.2017 (copy enclosed).				
RA concerned may take suitable consequential action accordingly.				

59	Case No.:20/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00020/AM18/	RLA File :02/24/040/00235/AM17/	Lic.No/Date:0210207375 20.02.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

60	Case No.:8/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00008/AM18/	RLA File :10/24/040/00113/AM17/	Lic.No/Date:1010059731 23.02.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

61	Case No.:9/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00009/AM18/	RLA File :10/24/040/00112/AM17/	Lic.No/Date:1010059732 23.02.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.12.2017.				

62	Case No.:4/2/81-ALC2/2017	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	Defer Date: 19.12.2017

Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

63	Case No.:21/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00021/AM18/	RLA File :02/24/040/00222/AM17/	Lic.No/Date:0210207425 02.03.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

64	Case No.:10/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00010/AM18/	RLA File :10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

65	Case No.:5/2/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00005/AM18/	RLA File :11/24/040/00007/AM17/	Lic.No/Date:1110028270 17.03.2017	Defer Date: 19.12.2017
	Decision : NC observed that DHI deficiency letter seeking certain information has been sent to firm. NC decided await reply of the company to defer the case. The case stands deferred to 19.12.2017.			

66	Case No.:26/5/81-ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00132/AM18/	RLA File :03/95/040/00859/AM17/	Lic.No/Date:0310812136 27.03.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

67	Case No.:22/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00128/AM18/	RLA File :03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	Defer Date: 19.12.2017
	Decision : NC observed that complete copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case. The case stands deferred to 19.12.2017.			

68	Case No.:23/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00129/AM18/	RLA File :03/95/040/00967/AM17/	Lic.No/Date:0310812250 30.03.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

69	Case No.:10/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00171/AM18/	RLA File :03/95/040/01027/AM17/	Lic.No/Date:0310812320 31.03.2017	Defer Date: 19.12.2017
	Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to remind the RA and defer the case. The case stands deferred to 19.12.2017.			

70	Case No.:21/5/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00127/AM18/	RLA File :03/95/040/01025/AM17/	Lic.No/Date:0310812355 04.04.2017	Defer Date: 19.12.2017
	Decision : NC decided to sk the firm to submit information as per MOS UO No. 2(15)2017-TD dated 01.11.2017 (copy enclosed) and defer the case. The case stands deferred to 19.12.2017.			

71	Case No.:6/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00167/AM18/	RLA File :03/95/040/00009/AM18/	Lic.No/Date:0310812422 10.04.2017	Defer Date: 19.12.2017

Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case.

The case stands deferred to 19.12.2017.

72	Case No.:7/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00168/AM18/	RLA File :03/95/040/01043/AM17/	Lic.No/Date:0310812420 10.04.2017	Defer Date: 19.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case. The case stands deferred to 19.12.2017.				

73	Case No.:8/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00169/AM18/	RLA File :03/95/040/00008/AM18/	Lic.No/Date:0310812421 10.04.2017	Defer Date: 19.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case. The case stands deferred to 19.12.2017.				

74	Case No.:9/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00170/AM18/	RLA File :03/95/040/00037/AM18/	Lic.No/Date:0310812603 19.04.2017	Defer Date: 19.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case. The case stands deferred to 19.12.2017.				

75	Case No.:17/5/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00123/AM18/	RLA File :05/24/040/00028/AM18/	Lic.No/Date:0510402276 20.04.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.				

76	Case No.:9/17/81-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
	HQ File :01/81/050/00319/AM18/	RLA File :03/95/040/00956/AM17/	Lic.No/Date:0310812690 24.04.2017	
Decision : NC observed that above AA has been issued on net to net basis as per RA, Mumbai letter no. 03/95/040/00956/AM17/ dated 24.04.2017. Accordingly, NC decided to close the case.				
RA concerned may take suitable consequential action accordingly.				
77	Case No.:3/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00164/AM18/	RLA File :03/95/040/00057/AM18/	Lic.No/Date:0310812754 25.04.2017	Defer Date: 19.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case.				
The case stands deferred to 19.12.2017.				
78	Case No.:4/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00165/AM18/	RLA File :03/95/040/00058/AM18/	Lic.No/Date:0310812757 25.04.2017	Defer Date: 19.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case.				
The case stands deferred to 19.12.2017.				
79	Case No.:5/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00166/AM18/	RLA File :03/95/040/00059/AM18/	Lic.No/Date:0310812782 25.04.2017	Defer Date: 19.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case.				
The case stands deferred to 19.12.2017.				
80	Case No.:2/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310812942	Defer Date:

:01/81/050/00163/AM18/	:03/95/040/00078/AM18/	28.04.2017	19.12.2017
Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to remind the RA and defer the case. The case stands deferred to 19.12.2017.			

81	Case No.: 8/5/81-ALC2/2017 HQ File :01/81/050/00114/AM18/	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED RLA File :31/83/040/00003/AM18/	Meet No/Date:17/81- ALC2/2017 07.11.2017 Lic.No/Date:3110066713 01.05.2017	Approved
Decision : NC decided to ratify the norms for the above AA on net to net basis under GN-4 as per DHI representative recommendation RA concerned may take suitable consequential action accordingly.				

82	Case No.: 9/11/81-ALC2/2017 HQ File :01/81/050/00247/AM18/	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD RLA File :04/24/040/00013/AM18/	Meet No/Date:17/81- ALC2/2017 07.11.2017 Lic.No/Date:0410163049 02.05.2017	Status: Deferred Defer Date: 19.12.2017
Decision : NC observed that DIPP deficiency letter dated 20.10.2017 followed with reminder dated 01.11.2017 was sent to firm. NC decided to await reply of the firm and defer the case. The case stand deferred to 19.12.2017.				

83	Case No.: 32/5/81-ALC2/2017 HQ File :01/81/050/00138/AM18/	Party Name:MEHTA TUBES LIMITED RLA File :03/95/040/01040/AM17/	Meet No/Date:17/81- ALC2/2017 07.11.2017 Lic.No/Date:0310813091 05.05.2017	Status: Deferred Defer Date: 19.12.2017
Decision : NC observed that DIPP deficiency letter dated 08.08.2017 followed with reminder dated 20.10.2017 was sent to firm. NC decided to await reply of the firm and defer the case. The case stand deferred to 19.12.2017.				

84	Case No.: 36/17/81-ALC2/2017 HQ File :01/81/050/00346/AM18/	Party Name:REEP INDUSTRIES PVT.LTD. RLA File :04/24/040/00017/AM18/	Meet No/Date:17/81- ALC2/2017 07.11.2017 Lic.No/Date:0410163091 11.05.2017	Status: Deferred Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 19.12.2017.

85	Case No.:8/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00246/AM18/	RLA File :03/95/040/00112/AM18/	Lic.No/Date:0310813249 12.05.2017	Defer Date: 19.12.2017
	Decision : NC observed that DIPP deficiency letter dated 20.10.2017 followed with reminder dated 01.11.2017 was sent to firm. NC decided to await reply of the firm and defer the case. The case stand deferred to 19.12.2017.			

86	Case No.:7/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00245/AM18/	RLA File :03/95/040/00155/AM18/	Lic.No/Date:0310813563 25.05.2017	Defer Date: 19.12.2017
	Decision : NC observed that DIPP deficiency letter dated 20.10.2017 followed with reminder dated 01.11.2017 was sent to firm. NC decided to await reply of the firm and defer the case. The case stand deferred to 19.12.2017.			

87	Case No.:23/17/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
	HQ File :01/81/050/00333/AM18/	RLA File :03/95/040/00205/AM18/	Lic.No/Date:0310813859 08.06.2017	
	Decision : NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no. 03/95/040/00205/AM18/396 dated 08.06.2017. Accordingly, NC decided to close the case. RA concerned may take suitable consequential action accordingly.			

88	Case No.:4/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00242/AM18/	RLA File :03/95/040/00181/AM18/	Lic.No/Date:0310814032 16.06.2017	Defer Date: 19.12.2017
	Decision : NC observed that DIPP (Chemical Division) deficiency letter dated 20.10.2017 followed with reminder dated 016.11.2017 was sent to firm. NC decided to await reply of the firm and defer the case. The case stand deferred to 19.12.2017.			

89	Case No.:5/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00243/AM18/	RLA File :03/95/040/00183/AM18/	Lic.No/Date:0310814030 16.06.2017	Defer Date: 19.12.2017
	Decision : NC observed that DIPP (Chemical Division) deficiency letter dated 20.10.2017 followed with reminder dated 06.11.2017 was sent to firm. NC decided to await reply of the firm and defer the case. The case stand deferred to 19.12.2017.			

90	Case No.:6/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00244/AM18/	RLA File :03/95/040/00237/AM18/	Lic.No/Date:0310814090 19.06.2017	Defer Date: 19.12.2017
	Decision : NC observed that DIPP deficiency letter dated 20.10.2017 followed with reminder dated 06.11.2017 was sent to firm. NC decided to await reply of the firm and defer the case. The case stand deferred to 19.12.2017.			

91	Case No.:1/8/81-ALC2/2017	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00162/AM18/	RLA File :04/24/040/00043/AM18/	Lic.No/Date:0410163268 21.06.2017	Defer Date: 19.12.2017
	Decision : NC observed that hard copy of the application not received from the RA, Chennai. NC decided to remind the RA and defer the case. The case stands deferred to 19.12.2017.			

92	Case No.:20/17/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
	HQ File :01/81/050/00330/AM18/	RLA File :03/95/040/00274/AM18/	Lic.No/Date:0310814215 22.06.2017	
	Decision : NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no. 03/95/040/00274/AM18/396 dated 22.06.2017. Accordingly, NC decided to close the case. RA concerned may take suitable consequential action accordingly.			

93	Case No.:21/17/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
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HQ File :01/81/050/00331/AM18/	RLA File :03/95/040/00273/AM18/	Lic.No/Date:0310814217 22.06.2017	
Decision : NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no. 03/95/040/00273/AM18/396 dated 22.06.2017. Accordingly, NC decided to close the case.			
RA concerned may take suitable consequential action .			

Case No.:22/17/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
HQ File :01/81/050/00332/AM18/	RLA File :03/95/040/00275/AM18/	Lic.No/Date:0310814218 22.06.2017	

94 **Decision :** NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no. 03/95/040/00275/AM18/396 dated 22.06.2017. Accordingly, NC decided to **close** the case.

RA concerned may take suitable consequential action accordingly.

95

Case No.:28/17/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00338/AM18/	RLA File :03/95/040/00259/AM18/	Lic.No/Date:0310814213 22.06.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case.			
The case stands deferred to 19.12.2017.			

Case No.:39/17/81-ALC2/2017	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00349/AM18/	RLA File :34/24/040/00079/AM18/	Lic.No/Date:3410043305 23.06.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA has been referred to MoS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 19.12.2017.			

Case No.: 13/11/81-ALC2/2017	Party Name:JINDAL SAW LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00251/AM18/	RLA File :05/23/040/00123/AM18/	Lic.No/Date:0510403225 23.06.2017	Defer Date: 19.12.2017
97			

Decision : NC observed that DIPP deficiency letter dated 20.10.2017 followed with reminder dated 06.11.2017 was sent to firm. NC decided to await reply of the firm and defer the case.

The case stand deferred to 19.12.2017.

98	Case No.:37/17/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:17/81- ALC2/2017 07.11.2017	Approved
	HQ File :01/81/050/00347/AM18/	RLA File :05/24/040/00152/AM18/	Lic.No/Date:0510403316 04.07.2017	
Decision : NC decided to ratify the norms for the above AA on repeat basis with Adv. Authorisation No. 0510398765 dated 09.06.2016 as per DIPP UO No. 12/77/2017-TSW/98 dated 07.11.2017.				
RA concerned may take suitable consequential action accordingly.				

99	Case No.:1/17/81-ALC2/2017	Party Name:AWK STEELWARES PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00311/AM18/	RLA File :05/23/040/00093/AM18/	Lic.No/Date:0510403348 06.07.2017	Defer Date: 19.12.2017
Decision : NC observed that copy of the application received and same is being forwarded to DIPP for comments. The case stands deferred to 19.12.2017.				

100	Case No.:14/11/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:17/81- ALC2/2017 07.11.2017	Approved
	HQ File :01/81/050/00252/AM18/	RLA File :05/23/040/00138/AM18/	Lic.No/Date:0510403355 07.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/77/2017-TSW/100 dated 07.11.2017 as under :				

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	306.7	11	796.6	21	1399.5	31	5872.6
2	345.5	12	811.4	22	1765.2	32	11037.9
3	453.4	13	968.3	23	2314.9	33	13379.2
4	646.5	14	1123.5	24	3253.4	34	419.5
5	942.8	15	1137.7	25	4116.1	35	2747
6	421.4	16	1490	26	6425.2	36	5858.9
7	492.8	17	1659.9	27	11615	37	7983.8
8	677	18	2319.6	28	1987.9	38	14387.7

9	517.2	19	2965.7	29	3733.5	39	5259.8
10	724.7	20	3213.1	30	4762.9		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For export products mentioned at Sl. No. 1 to 5, as per Engineering Table-4.
 - b) For export products mentioned at Sl. No. 6, 7, 9, 10, 12, 13, 15, 16, 20 to 34, as per Engineering Table-5.
 - c) For export products mentioned at Sl. No. 8, 11, 14, 17, 18 & 19 as 184.9 Kgs./Km, 277.65 Kgs./Km, 462.3 Kgs./Km, 739.65 Kgs./Km, 1115.7 Kgs./Km, & 1618 Kgs./Km respectively, taking clue from Engineering Table 5.
 - d) For export products mentioned at Sl. No. 35, 36, 37 & 38 as 755.4 Kgs./Km, 2717 Kgs./Km, 4254.5 Kgs./Km & 8486 Kgs./Km respectively, taking clue from Engineering Table 5.
 - e) For Export product mentioned at Sl. No. 39 , as 1.01 Kgs./kg content in the export product.
3. Words “ Semi Conductive XLPE Compound” may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No.1 to 39.
4. Quantities of import item at Sl. No 3 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 1 to 19 & 21 to 38.
5. Quantities of import item at Sl. No 4 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 39.
6. Quantities of import item at Sl. No. 5 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
 - a) For Export product mentioned at Sl. No. 20 , as 1.01 Kgs./kg content in the export product
 - b) For Export product mentioned at Sl. No.39 , as per Engineering Table-5.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the Export product at Sl. No. 39 as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

101	Case No.:16/11/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Approved
	HQ File :01/81/050/00254/AM18/	RLA File :05/23/040/00125/AM18/	Lic.No/Date:0510403354 07.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/77/2017-TSW/101 dated 07.11.2017 as under :				

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	449.1	10	511.8	19	449.6	28	5213.8
2	583.3	11	1310.2	20	21.7	29	6662.7
3	1022.5	12	1701.2	21	3017	30	8017.7
4	1198	13	1992.7	22	3671	31	11998.6
5	1532	14	1996.8	23	5948.6	32	4162.1
6	482.3	15	2759.1	24	1076.4	33	5372.4
7	1021.9	16	2498	25	3298.9	34	6787.2
8	1113.1	17	3678.4	26	5278.4	35	8394.7
9	1454.5	18	3527.7	27	4333.9	36	12499.2

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as under:

- For export products mentioned at Sl. No. 1, 2, 6 & 8, as per Engineering Table-4.
- For export products mentioned at Sl. No. 3, 4, 10 to 12, 14, 16, 18, 20 to 25, 27 to 31, as per Engineering Table-5.
- For export products mentioned at Sl. No. 5, 13, 15, 17, 19 & 26 as 462.3 Kgs./Km, 739.6 Kgs./Km, 1155.7 Kgs./Km, 1618 Kgs./Km, 184.9 Kgs./Km, & 3235.9 Kgs./Km respectively, taking clue from Engineering Table 5.
- For export products mentioned at Sl. No. 7 & 9 as 178.6 Kgs./Km & 287.8 Kgs./Km respectively, taking clue from Engineering Table 4.
- For export products mentioned at Sl. No. 32 to 36 as 2588.77 Kgs./Km, 3513.3 Kgs./Km, 4437.89 Kgs./Km, 5547.4 Kgs./Km & 8875.77 Kgs./Km respectively, taking clue from Engineering Table 5.

3. Words "Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 21 to 36.

4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 36.

5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.0 Kgs./kg content in the export products at Sl. No. 1 to 36.

6. Quantities of import item at Sl. No 5 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 1 to 18 & 24 to 36.

RA concerned may take suitable consequential action accordingly.

102	Case No.:19/17/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-	Closed
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		ALC2/2017 07.11.2017	
HQ File :01/81/050/00329/AM18/	RLA File :03/95/040/00287/AM18/	Lic.No/Date:0310814502 07.07.2017	
Decision : NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no. 03/95/040/00287/AM18/396 dated 07.07.2017. Accordingly, NC decided to close the case.			
RA concerned may take suitable consequential action accordingly.			

Case No.: 15/11/81-ALC2/2017	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Approved
HQ File :01/81/050/00253/AM18/	RLA File :05/23/040/00150/AM18/	Lic.No/Date:0510403376 12.07.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/77/2017-TSW/103 dated 07.11.2017 as under :			
1. Net weight of export products may be specified as under:			
Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	4244.7	5	9247.8
2	9467.4	6	1226
3	1240.9	7	176.9
4	6555.7	8	8623.4
9	7366.4	13	15139.7
10	8360.7	14	18699.3
11	10883.4	15	1007.7
12	12962.9	16	1574.2
2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:			
a) For export products mentioned at Sl. No. 1 & 2 as 2471.4 Kgs./Km & 7489 Kgs./Km respectively, taking clue from Engineering Table 5.			
b) For export products mentioned at Sl. No. 3 & 7, as per Engineering Table-5.			
c) For Export products mentioned at Sl. No. 4 & 5 , as 1.01 Kgs./kg content in the export products.			
d) For export products mentioned at Sl. No. 8 to 14 as 6445.2 Kgs./Km, 3260 Kgs./Km, 3956.4 Kgs./Km, 5766.3 Kgs./Km, 7297.8 Kgs./Km, 8966 Kgs./Km & 11747.3 Kgs./Km respectively, taking clue from Engineering Table 5.			
3. Words “ Semi Conductive XLPE Compound” may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No.1, 2 & 4 to 16.			
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 5 & 8 to 14.			
5. Quantities of import item at Sl. No. 4 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:			
a) For Export products mentioned at Sl. No. 4, 5, 6, 15 & 16, as per Engineering Table-5.			


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6. Quantities of import item at Sl. No 5 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 4 to 16.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 1, 4, 5 & 8 to 14 as claimed by the firm.
8. Quantitty of import item at Sl. No. 7 i.e. Nylon Compound of relevant grade may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1, 2 & 4 to 16.

RA concerned may take suitable consequential action accordingly.

104	Case No.:18/17/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
	HQ File :01/81/050/00328/AM18/	RLA File :03/95/040/00338/AM18/	Lic.No/Date:0310814826 25.07.2017	
	Decision : NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no. 03/95/040/00338/AM18/396 dated 25.07.2017. Accordingly, NC decided to close the case. RA concerned may take suitable consequential action accordingly.			

105	Case No.:24/17/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
	HQ File :01/81/050/00334/AM18/	RLA File :03/95/040/00339/AM18/	Lic.No/Date:0310814818 25.07.2017	
	Decision : NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no. 03/95/040/00339/AM18/396 dated 25.07.2017. Accordingly, NC decided to close the case. RA concerned may take suitable consequential action accordingly.			

106	Case No.:7/17/81-ALC2/2017	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:17/81-ALC2/2017 07.11.2017	Approved
	HQ File :01/81/050/00317/AM18/	RLA File :03/94/040/00358/AM18/	Lic.No/Date:0310814847 26.07.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/77/2017-TSW/106 dated 07.11.2017 as under : 1. Quantity of import item may be allowed as applied for i.e. 102000 Kgs. as 1.02 Kgs./Kg. content in export items. RA concerned may take suitable consequential action accordingly.			

107	Case No.:11/17/81-ALC2/2017	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00321/AM18/	RLA File :02/24/040/00069/AM18/	Lic.No/Date:0210207772 31.07.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

108	Case No.:12/17/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00322/AM18/	RLA File :02/24/040/00075/AM18/	Lic.No/Date:0210207773 31.07.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			

109	Case No.:14/17/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00324/AM18/	RLA File :02/24/040/00077/AM18/	Lic.No/Date:0210207778 04.08.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			

110	Case No.:17/17/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00327/AM18/	RLA File :02/24/040/00076/AM18/	Lic.No/Date:0210207777 04.08.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			

111	Case No.:31/17/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2017	Status: Deferred
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			07.11.2017	
	HQ File :01/81/050/00341/AM18/	RLA File :03/95/040/00367/AM18/	Lic.No/Date:0310815079 09.08.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			
	Case No.: 35/17/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	Defer Date: 19.12.2017
112	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			
	Case No.: 2/17/81-ALC2/2017	Party Name:BHARAT WIRE ROPES LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
	HQ File :01/81/050/00312/AM18/	RLA File :03/94/040/00404/AM18/	Lic.No/Date:0310815138 11.08.2017	
113	Decision : NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no.03/94/040/404/AM18/38 dated 11.08.2017. Accordingly, NC decided to close the case. RA concerned may take suitable consequential action accordingly.			
	Case No.: 5/17/81-ALC2/2017	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00315/AM18/	RLA File :02/24/040/00081/AM18/	Lic.No/Date:0210207796 16.08.2017	Defer Date: 19.12.2017
114	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, DIPP representative present in the meeting informed that complete copy of the application not received by them . NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			
115	Case No.: 29/17/81-ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:17/81-ALC2/2017	Status: Deferred

			07.11.2017	
HQ File :01/81/050/00339/AM18/	RLA File :03/95/040/00332/AM18/	Lic.No/Date:0310815157 16.08.2017	Defer Date: 19.12.2017	
Decision : NC observed that application for the above AA was referred to DIPP for comments. However, DIPP representative present in the meeting informed that complete copy of the application not received by them . NC decided to forward the same to DIPP and defer the case.				
The case stands deferred to 19.12.2017.				

	Case No.: 15/17/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00325/AM18/	RLA File :02/24/040/00083/AM18/	Lic.No/Date:0210207802 21.08.2017	Defer Date: 19.12.2017
116	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, DIPP representative present in the meeting informed that complete copy of the application not received by them . NC decided to forward the same to DIPP and defer the case.			
	The case stands deferred to 19.12.2017.			

	Case No.:16/17/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
117	HQ File :01/81/050/00326/AM18/	RLA File :02/24/040/00084/AM18/	Lic.No/Date:0210207803 21.08.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 19.12.2017.			

	Case No.:26/17/81-ALC2/2017	Party Name:NAGREEKA INDCON PRODUCTS (P) LTD.	Meet No/Date:17/81- ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00336/AM18/	RLA File :03/95/040/00343/AM18/	Lic.No/Date:0310815357 23.08.2017	Defer Date: 19.12.2017
118	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, DIPP representative present in the meeting informed that complete copy of the application not received by them . NC decided to forward the same to DIPP and defer the case.			
	The case stands deferred to 19.12.2017.			

Case No.: 38/17/81-ALC2/2017	Party Name: YASH METAL IMPEX PVT.LTD.	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00348/AM18/	RLA File :03/95/040/00374/AM18/	Lic.No/Date: 0310815335 23.08.2017	Defer Date: 19.12.2017
119 Decision : NC observed that application for the above AA was referred to DIPP for comments. However, DIPP representative present in the meeting informed that complete copy of the application not received by them . NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			

Case No.: 3/17/81-ALC2/2017	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Approved
HQ File :01/81/050/00313/AM18/	RLA File :02/24/040/00088/AM18/	Lic.No/Date: 0210207825 30.08.2017	
120 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/77/2017-TSW/100 dated 07.11.2017 as under : 1. Quantity of import item may be allowed as applied for i.e. 204 MT as 1.02 Kgs./Kg. content in export item. RA concerned may take suitable consequential action accordingly.			

Case No.: 10/17/81-ALC2/2017	Party Name: LEADSTONE ENERGY LTD.	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Approved
HQ File :01/81/050/00320/AM18/	RLA File :02/24/040/00092/AM18/	Lic.No/Date: 0210207823 30.08.2017	
121 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/77/2017-TSW/100 dated 07.11.2017 as under : 1. Quantity of import item may be allowed as 515 MT as 1.03 Kgs./Kg. content in export item. RA concerned may take suitable consequential action accordingly.			

Case No.: 13/17/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
HQ File :01/81/050/00323/AM18/	RLA File :02/24/040/00090/AM18/	Lic.No/Date: 0210207824 30.08.2017	Defer Date: 19.12.2017
122 Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of			

the application not received. NC decided to forward the same to DIPP and defer the case.

The case stands deferred to 19.12.2017.

123	Case No.:27/17/81-ALC2/2017	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:17/81-ALC2/2017 07.11.2017	Closed
	HQ File :01/81/050/00337/AM18/	RLA File :03/95/040/00397/AM18/	Lic.No/Date:0310815463 01.09.2017	
Decision : NC observed that above AA has been issued on repeat basis as per RA, Mumbai letter no. 03/95/040/00397/AM18/NO NORMS/410 dated 01.09.2017. Accordingly, NC decided to close the case.				
RA concerned may take suitable consequential action accordingly.				

124	Case No.:33/17/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00343/AM18/	RLA File :03/95/040/00305/AM18/	Lic.No/Date:0310815474 01.09.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case.				
The case stands deferred to 19.12.2017.				

125	Case No.:4/17/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00314/AM18/	RLA File :04/24/040/00109/AM18/	Lic.No/Date:0410163497 05.09.2017	Defer Date: 19.12.2017
Decision : NC decided to ask the firm to submit information as as per DIPP UO No. 12/77/2017-TSW/125 dated 07.11.2017 as under :				
1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.				
The case stands deferred to 19.12.2017.				

126	Case No.:34/17/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00344/AM18/	RLA File :03/95/040/00185/AM18/	Lic.No/Date:0310815583 06.09.2017	Defer Date: 19.12.2017
Decision : NC observed that application for the above AA was referred to DIPP for				

comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case.

The case stands deferred to 19.12.2017.

127	Case No.: 30/17/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00340/AM18/	RLA File :03/95/040/00439/AM18/	Lic.No/Date: 0310815631 08.09.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			

128	Case No.: 8/17/81-ALC2/2017	Party Name: KALPANA INTERNATIONAL	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00318/AM18/	RLA File :06/24/040/00024/AM18/	Lic.No/Date: 0610038692 13.09.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments. However, representative present in the meeting informed that complete copy of the application not received. NC decided to forward the same to DIPP and defer the case. The case stands deferred to 19.12.2017.			

129	Case No.: 32/17/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00342/AM18/	RLA File :03/95/040/00344/AM18/	Lic.No/Date: 0310815746 13.09.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.			

130	Case No.: 25/17/81-ALC2/2017	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 17/81-ALC2/2017 07.11.2017	Status: Deferred
	HQ File :01/81/050/00335/AM18/	RLA File :03/95/040/00488/AM18/	Lic.No/Date: 0310815783 15.09.2017	Defer Date: 19.12.2017
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 19.12.2017.

Minutes for the Offline Agenda of Meeting No. 17/81 dated 07.11.2017

131

Case No. AR- 194	M/S. CARCLO TECHNICAL PLASTICS (P) LTD.
Meeting No. 17/81	HQ File No.:01/81/162/0043/AM'14/DES-II/
Dated:- 07.11.2017	RLA File No.: 1/02/2010:EOU:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

132

Case No. AR- 195	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 17/81	HQ File No.: 01/81/50/00447/AM14/DES.II/
Dated:- 07.11.2017	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

133

Case No. AR- 196	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
Meeting No. 17/81	HQ File No.:01/81/050/00376/AM11/DES-II/
Dated:- 07.11.2017	RLA File No.: 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

134

Case No. AR- 199	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 17/81	HQ File No.: 01/81/050/00473/AM15/DES-II/
Dated:- 07.11.2017	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	

The case stands deferred to 19.12.2017.

135

Case No. AR- 200	M/S. CROMPTON GREAVES LIMITED
Meeting No. 17/81	HQ File No.: 01/81/050/00505/AM15/DES-II/
Dated:- 07.11.2017	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision : DHI D/L dated 09.08.2017. Reminder.	

136

Case No. AR- 202	M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED
Meeting No. 17/81	HQ File No.:01/81/050/00103/AM16/DES-II/
Dated:- 07.11.2017	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.

Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

137

Case No. AR- 203	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 17/81	HQ File No.:01/81/050/00421/AM15/DES-II/
Dated:- 07.11.2017	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.

Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

138

Case No. AR- 204	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 17/81	HQ File No.:01/81/050/00154/AM16/DES-II/
Dated:- 07.11.2017	RLA File No.: 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.

Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

139

Case No. AR- 205	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 17/81	HQ File No.:01/81/050/00016/AM15/DES-II/
Dated:- 07.11.2017	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

140

Case No. AR- 206	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 17/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 07.11.2017	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.
Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

141

Case No. AR- 207	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 17/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 07.11.2017	RLA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

142

Case No. AR- 208	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 17/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 07.11.2017	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.
Decision: NC observed that DHI deficiency letter sent to firm seeking certain information. NC decided send a reminder and defer the case.	
The case stands deferred to 19.12.2017.	

143

Case No. AR- 209	M/S. VINDHYA TEELINKS LIMITED
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Meeting No. 17/81	HQ File No.: 01/81/050/00166/AM14/DES-II/
Dated:- 07.11.2017	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

144

Case No. AR- 211	M/S. METAL PORT
Meeting No. 17/81	HQ File : 01/81/050/00123/AM17/DES-II/
Dated:- 07.11.2017	RLA File : 03/95/040/00079/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016.
Decision: NC observed that DIPP has offered their comments in the above case and same are under examination of the Norms Committee.	
The case stands deferred to 19.12.2017.	

145

Case No. AR- 215	M/S. TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR
Meeting No. 17/81	HQ File No: 01/81/061/00002/AM18/DES-II/
Dated:- 07.11.2017	CSEZ File No.1/43/2008:EOU:CSEZ/403/
Subject:	Fixation of scrap/wastage norms on regular basis under 100% EOU.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

146

Case No. AR- 216	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00213/AM11/DES-II/
Dated:- 07.11.2017	RLA File No: 05/23/040/00230/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510261567 dated 31.03.2010.
Decision: NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

147

Case No. AR- 217	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00578/AM10/DES-II/

Dated:- 07.11.2017	RLA File No: 05/23/040/00176/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510259435 dated 25.02.2010.
Decision: NC observed that representation of the firm in similar cases were referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company had requested for personal hearing. NC had allowed the hearing to company for explanation of the case for 05.12.2017. NC decided to take in these cases after the hearing. The case stands deferred to 19.12.2017.	

148

Case No. AR- 219	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00302/AM12/DES-II/
Dated:- 07.11.2017	RLA File No: 05/23/040/00199/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305231 dated 14.10.2011.
Decision: NC observed that representation of the firm in similar cases were referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company had requested for personal hearing. NC had allowed the hearing to company for explanation of the case for 05.12.2017. NC decided to take in these cases after the hearing. The case stands deferred to 19.12.2017.	

149

Case No. AR- 220	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00293/AM12/DES-II/
Dated:- 07.11.2017	RLA File No: 05/23/040/00196/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305232 dated 14.10.2011.
Decision: NC observed that representation of the firm in similar cases were referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company had requested for personal hearing. NC had allowed the hearing to company for explanation of the case for 05.12.2017. NC decided to take in these cases after the hearing. The case stands deferred to 19.12.2017.	

150

Case No. AR- 221	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00395/AM12/DES-II/
Dated:- 07.11.2017	RLA File No: 05/23/040/00321/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510310197 dated 02.12.2011.
Decision: NC observed that representation of the firm in similar cases were referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition "Deemed Export". Company had requested for personal hearing. NC had allowed the hearing to company for explanation of the case for 05.12.2017. NC decided to take in these	

cases after the hearing.
The case stands deferred to 19.12.2017.

151

Case No. AR- 222	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00020/AM13/DES-II/
Dated:- 07.11.2017	RLA File No: 05/23/040/00435/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510317273 dated 10.02.2012.

Decision: NC observed that representation of the firm in similar cases were referred to DHI for comments. DHI informed that DGFT to decide whether the import is covered under the definition “Deemed Export”. Company had requested for personal hearing. NC had allowed the hearing to company for explanation of the case for 05.12.2017. NC decided to take in these cases after the hearing.

The case stands deferred to 19.12.2017.

152

Case No. AR- 227	M/S. CROMPTON GREAVES LIMITED
Meeting No. 17/81	HQ File No.: 01/81/050/00624/AM08/DES-II/
Dated:- 07.11.2017	RLA File No.: 03/94/040/00634/AM08/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310444382 dated 26.09.2007.
Decision: NC observed that DHI deficiency letter seeking certain information sent to firm on 01.11.2017. NC decided to await their reply and defer the case. The case stands deferred to 19.12.2017.	

153

Case No. AR- 228	M/S. HINDALCO INDUSTRIES LIMITED
Meeting No. 17/81	HQ File No.: 01/81/050/00440/AM16/DES-II/
Dated:- 07.11.2017	RLA File No.: 34/24/040/00171/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014.
Decision: NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 19.12.2017.	

154

Case No. AR- 231	M/S. MARINO CABLES INDIA PRIVATE LIMITED
Meeting No. 17/81	HQ File No: 01/81/050/00382/AM17/DES-II/
Dated:- 07.11.2017	RLA File No: 05/24/040/00242/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399551 dated 24.08.2016.
Decision: NC observed that DIPP deficiency letter dated 01.11.2017 seeking certain	

information sent to firm. NC decided to await their reply and defer the case.

The case stands deferred to 19.12.2017.

155

Case No. AR- 243	M/S. APAR INDUSTRIES LIMITED
Meeting No. 17/81	HQ File :01/81/050/00603/AM17/DES-II/
Dated:- 07.11.2017	RLA File :34/24/040/00295/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 3410042884 dated 24.01.2017.
Decision: NC observed that DIPP deficiency letter dated 20.10.2017 seeking certain information sent to firm. NC decided to send a reminder and defer the case.	
The case stands deferred to 19.12.2017.	

156

Case No. AR- 244	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 17/81	HQ File :01/81/050/00015/AM17/DES-II/
Dated:- 07.11.2017	RLA File :13/24/040/00041/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 1310048113 dated 25.01.2016.
Decision: NC observed that DIPP deficiency letter dated 01.11.2017 seeking certain information sent to firm. NC decided to await their reply and defer the case.	
The case stands deferred to 19.12.2017.	

157

Case No. AR-260	M/S. ANGLO STEEL PVT. LTD.
Meeting No. 17/81	HQ File : 01/81/050/00185/AM16/
Dated:- 07.11.2017	RLA File : 03/94/040/00165/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310796525 dated 09.06.2015.
Decision: NC observed that representation for modification of the adhoc norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.12.2017.	

158

Case No. AR-261	M/S. ANGLO STEEL PVT. LTD.
Meeting No. 17/81	HQ File : 01/81/050/00184/AM16/
Dated:- 07.11.2017	RLA File : 03/94/040/00173/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310796526 dated 09.06.2015.
Decision: NC observed that representation for modification of the adhoc norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer	

the case.

The case stands deferred to 19.12.2017.

159

Case No. AR-262	M/S. ANGLO STEEL PVT. LTD.
Meeting No. 17/81	HQ File : 01/81/050/00186/AM16/
Dated:- 07.11.2017	RLA File : 03/94/040/00182/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310796527 dated 09.06.2015.

Decision: NC observed that representation for modification of the adhoc norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

160

Case No. AR- 263	M/S. PUNJAB STAINLESS STEEL INDUSTRIES
Meeting No. 17/81	HQ File : 01/81/050/00470/AM17/DES-II/
Dated:- 07.11.2017	RLA File : 05/24/040/00441/AM17/
Subject:	Ratification of norms in respect of advance authorization no. 0510400631 dated 06.12.2016.

Decision: NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.12.2017.

Date: 22.11.2017

Place: New Delhi


Vinod Kumar Kashyap
Foreign Trade Development Officer

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
महामंडल, विभागमंडल, अर्थ विभाग
Jayag Bhawan, New Delhi

F. No. 7(416)/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

**Subject: Advance Authorization for the export of Articles made of Polyamide -
M/s. Motherson Sumi Systems Ltd.**

Ref: DGFT UO. No. i) 01/81/50/461/AM-14/ DES-II/ 23 dated 10.10.2017
ii) 01/81/50/336/AM-17/ DES-II/ 24 dated 10.10.2017
iii) 01/81/50/189/AM-14/ DES-II/ 21 dated 10.10.2017

DGFT may please refer to their above mentioned U. O(s). and in this connection, the firm may be requested to submit the following :-

- i) Weight of export product in kgs term.
- ii) Complete calculation for requirement of raw materials, separately for the manufacture of each export product.
- iii) Manufacturing process indicating stage wise wastage of raw materials.
- iv) Production of export product vis-à-vis consumption of all the raw materials for the last three years duly certified by the Chartered Accountant / Central Excise.


(Nand Lal)
Consultant
26.10.2017

DGFT (DES-II)


VINOD KUMAR KISHORE
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

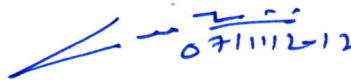
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 07/11/2017 -Case No. 27/22/81 (M/s. Electro Copper & Alloys Mfg. Co.) (Advance Authorization No. 0210206784 dated 24.06.2016)

Advance Authorisation may be ratified as under:

1. Net content of "Electrolytic Copper" in export items at Sl. No. 1 to 3 may be specified as 25.4 MT .
2. Quantity of import item may be allowed as under:
 - (i) As 1.02 Kgs./Kg. content in export item at Sl. No. 1.
 - (ii) As 1.02 Kgs./Kg. content in export items at Sl. No.2 & 3 taking clue from SION C-1189.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/77/2017-TSW/32 dated 07/11/2017


VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशक
 Directorate General of Foreign Trade
 अखिल विभाग
 Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

**Subject: Ratification of Advance Authorization No 0310809287 dated 24.11.2016
- M/s Chandan Steel Limited, Mumbai.**

DGFT may refer to their UO No 01/81/50/512/AM-17/DES-2/51 dated 18.09.2017 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following quantity of import taking clue from SIONs C-524, C-525 and C-535 against export of 2250 MT and 750 MT Bright Bars made from Hot Rolled Stainless Steel Peeled Bars of ITC Code 72222012, Grade 304 and 316 and 1500 MT and 500 MT Stainless Steel Bars and Rods, Stainless steel round corner square (ITC Code 72221992), Stainless Steel Hot Rolled flats (ITC Code 72209090), Stainless steel angles, shapes & sections (ITC Code 7224020) and stainless steel wire (ITC Code 72230091) of grade 304 and 316:

SI No	Item of import	Quantity applied	Quantity to be allowed
1	Stainless Steel melting scrap Grade- 304	4000 MT	3985 MT
2	Stainless Steel melting scrap Grade -316	1330 MT	1315 MT
3	Relevant shaped refractories (Bricks)	100 MT	100 MT
4	Relevant monolithic refractories (Ramming Mass)	20 MT	20 MT
5	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, slide gate refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5 MT	5 MT

The above recommendations are however, subject to the condition that the company has AOD/VOD facilities **as claimed by them.**


(S.K.Bhatnagar)

Deputy Industrial adviser

✓ **Shri Vinod Kumar Kashyap**, FTDO, DES-II, DGFT, Udyog Bhawan, New Delhi

Ministry of Steel U.O. no 2(12)/2016-TD dated 23.10.2017

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेशी व्यापार, महाराष्ट्र शासन
Director General of Foreign Trade
महाराष्ट्र विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Voistalpine VAE VKN Ltd for ratification of norms of AA No 0510401633 dt 14-02-17

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Voistalpine VAE VKN Ltd. The firm has submitted reply vide their letter of dated 14.07.2017. The firm has not submitted the required information. However taking clue from the similar AA No - 0510388531 dt 10-06-14, this Office recommends the following.

Export Item:

S. No.	Export Item	Qty.	Export weight/ set
1	61/0-TURNOUT EW 54E1-450-1in 15"R/L" FZ (B);1000	135 Set.	14 MT
2	61/0-TURNOUT EW 54E1-190-1in 9"R/L" FZ (B);1000	46 Set.	9.1 MT

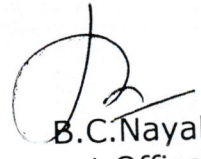
The export weight mentioned above is to be incorporated in the AA.

Import Item:

Item No.	Import Item	Qty. recommended
10, 11, 27, 28	Flat Bottom Rail	1.05 kg/kg content in the export product.
14, 15, 31, 32	Guard Rail	1.05 kg/kg content in the export product
12, 13, 29, 30	Switch Rail Blank	1.02 kg/kg content in the export product

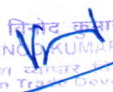
All other items up-to item no. 32 are components and the same may be allowed on net to net basis under GN-4.

This issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
21-08-17

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(44)/14/ -TSW(B)

dated


VINOD KUMAR KISHIYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

70
07-11-2017

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310812355 dated 04.04.2017 -M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/127 /AM-18/DES-2/16 dated 24.10.2017 for ratification of input-output norm for import of Hot Rolled/Cold Rolled Stainless steel wide Coils, Strips Thickness 0.2 MM to 5.0 MM (Grade 304/304L & 410S, 316/316L) Prime against export of cold rolled stainless steel strips thickness 0.1 MM to 3.0 MM (Grade 304/304L & 410S, 316/316L) by **M/s Phoenix Foils Private Limited, Mumbai** for comments/views of the Ministry of Steel. In this connection the following information may be called from the application for the comments/views of this Ministry:-

- (a) Thickness wise and grade wise width of Hot rolled/Cold Rolled stainless steel coils/strips (Prime) to be imported.
- (b) Thickness wise and grade wise width of cold rolled stainless steel strips to be exported.



(S.K. Bhatnagar)

Deputy Industrial Adviser
Telefax: 011-23062490

✓ **Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.**

Ministry of Steel U.O.No. 2(15)/2017-TD dated 01.11.2017


VINOD KUMAR KASHYAP
Principal Officer, Technical Division
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Government of India
Udyog Bhawan, New Delhi

76
7-11-17

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
NEW C.G.O. BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI-400020

F.NO. 03/95/040/00956/AM17.

DATE:- 24.04.2017.

To
The Norms Committee,
The Director General of foreign Trade,
Udyog Bhavan, Maulana Azad road,
New Delhi – 110 011.

Kind Atten.: Shri Baljit Singh DDG. – NC II

Sub:- Grant of Advance Authorisation on net to net basis with accountability
clause falling under paragraph 4 of general note for Engineering
product as per Para 4.12 (vii) of HBP 2015-2020.

.....

Sir,

M/s L & T LTD., Mumbai 400001 has been granted Advance Authorisation
no.0310812690 dt. 24.04.2017. The copies of the application are not forwarded to the
Headquarters due to the following reason.

The Advance Authorisation has been issued on Net to net basis with accountability clause
falling under paragraph 4 of general note for engineering product in terms of Para 4.12 (vii) of
HBP 2015-2020.

Yours faithfully,



(A.S.KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

-48-

विदेश व्यापार विभाग
VINOD KUMAR KASHAP
विदेश व्यापार विभाग, अतिरिक्त
Foreign Trade Development Officer
विदेश व्यापार, अतिरिक्त
Directorate General of Foreign Trade
अतिरिक्त, विभाग, उद्योग भवन
Udyog Bhavan, New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI 400 020.

File No. 03/95/040/205/AM-18/389396 Date: 08.06.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI.K.P.SINGH, DYDGFT-NC-I

Sub: Grant of Advance Authorization on **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2015-2020.

Sir,

M/s.METAL PORT, MUMBAI
have been granted Advance Authorization No. 0310813859 dated 08.06.2017
The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed.

Yours faithfully,

(A.S.KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Additional Director General of Foreign Trade
Udyog Bhavan, New Delhi

VW
16/8/17

92
7-11-2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI 400 020.

File No. 03/95/040/274/AM-18/396 Date: 22.06.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI.K.P SINGH, DYDGFT-NC-I

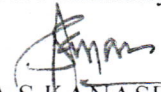
Sub: Grant of Advance Authorization on **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2015-2020.

Sir,

M/s.METAL PORT, MUMBAI
have been granted Advance Authorization No. 0310814215 dated 22.06.2017
The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed.

Yours faithfully,


(A.S.KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार अधिकारी
Foreign Trade Development Officer
उद्योग भवन, मुंबई-400 020
Directorate General of Foreign Trade
अधिसूचना विभाग, अर्थ विभाग
Udyog Bhawan, New Delhi

VN
16/8

93
07-11-2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI 400 020.

File No. 03/ 95/ 040/ 273/AM-18/396 Date: 22.06.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI.K.P SINGH, DYDGFT-NC-I

Sub: Grant of Advance Authorization on **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2015-2020.

Sir,

M/s.METAL PORT, MUMBAI
have been granted Advance Authorization No. 0310814217 dated 22.06.2017
The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed.

Yours faithfully,



(A.S.KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

विदेशी व्यापार कक्ष
V. K. KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi

6/1
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-51-

94
7-11-2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/ 95/ 040/ 275/AM-18/396 Date: 22.06.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI.K.P SINGH, DYDGFT-NC-I

Sub: Grant of Advance Authorization on **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2015-2020.

Sir,

M/s.METAL PORT, MUMBAI
have been granted Advance Authorization No. 0310814218 dated 22.06.2017
The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed.

Yours faithfully,

(A.S.KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

V. NOD KUMAR KASHAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi

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16/8/17

-52-

07-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 07/11/2017- Case No. 37/17/81 (M/s. Shivalik Bimetal Controls Limited) (Advance Authorization No. 0510403316 dated 04.07.2017)

Advance Authorization may be ratified on repeat basis as their Advance Authorization No. 0510398765 dated 09.06.2016.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/77/2017-TSW/98 dated 07/11/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
अर्थव्यवस्था विभाग, नई दिल्ली
अर्थ. वि. वि. नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 07/11/2017 - Case No. 14/11/81 (M/s KEI Industries Limited) (Advance Authorization No. 0510403355 dated 07.07.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	306.7	11	796.6	21	1399.5	31	5872.6
2	345.5	12	811.4	22	1765.2	32	11037.9
3	453.4	13	968.3	23	2314.9	33	13379.2
4	646.5	14	1123.5	24	3253.4	34	419.5
5	942.8	15	1137.7	25	4116.1	35	2747
6	421.4	16	1490	26	6425.2	36	5858.9
7	492.8	17	1659.9	27	11615	37	7983.8
8	677	18	2319.6	28	1987.9	38	14387.7
9	517.2	19	2965.7	29	3733.5	39	5259.8
10	724.7	20	3213.1	30	4762.9		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For export products mentioned at Sl. No. 1 to 5, as per Engineering Table-4.
 - For export products mentioned at Sl. No. 6, 7, 9, 10, 12, 13, 15, 16, 20 to 34, as per Engineering Table-5.
 - For export products mentioned at Sl. No. 8, 11, 14, 17, 18 & 19 as 184.9 Kgs./Km, 277.65 Kgs./Km, 462.3 Kgs./Km, 739.65 Kgs./Km, 1115.7 Kgs./Km, & 1618 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For export products mentioned at Sl. No. 35, 36, 37 & 38 as 755.4 Kgs./Km, 2717 Kgs./Km, 4254.5 Kgs./Km & 8486 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For Export product mentioned at Sl. No. 39 , as 1.01 Kgs./kg content in the export product.
3. Words “ Semi Conductive XLPE Compound” may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No.1 to 39.
4. Quantities of import item at Sl. No 3 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 1 to 19 & 21 to 38.
5. Quantities of import item at Sl. No 4 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 39.

6. Quantities of import item at Sl. No. 5 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
- a) For Export product mentioned at Sl. No. 20 , as 1.01 Kgs./kg content in the export product
 - b) For Export product mentioned at Sl. No.39 , as per Engineering Table-5.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the Export product at Sl. No. 39 as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/77/2017-TSW/100 dated 07 /11/2017


VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
उद्योग मंत्रालय, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 07/11/2017 - Case No. 16/11/81 (M/s KEI Industries Limited) (Advance Authorization No. 0510403354 dated 07.07.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	449.1	10	511.8	19	449.6	28	5213.8
2	583.3	11	1310.2	20	21.7	29	6662.7
3	1022.5	12	1701.2	21	3017	30	8017.7
4	1198	13	1992.7	22	3671	31	11998.6
5	1532	14	1996.8	23	5948.6	32	4162.1
6	482.3	15	2759.1	24	1076.4	33	5372.4
7	1021.9	16	2498	25	3298.9	34	6787.2
8	1113.1	17	3678.4	26	5278.4	35	8394.7
9	1454.5	18	3527.7	27	4333.9	36	12499.2

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For export products mentioned at Sl. No. 1 , 2, 6 & 8, as per Engineering Table-4.
 - For export products mentioned at Sl. No. 3, 4, 10 to 12, 14, 16, 18, 20 to 25, 27 to 31, as per Engineering Table-5.
 - For export products mentioned at Sl. No. 5, 13, 15, 17, 19 & 26 as 462.3 Kgs./Km, 739.6 Kgs./Km, 1155.7 Kgs./Km, 1618 Kgs./Km, 184.9 Kgs./Km, & 3235.9 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For export products mentioned at Sl. No. 7 & 9 as 178.6 Kgs./Km & 287.8 Kgs./Km respectively, taking clue from Engineering Table 4.
 - For export products mentioned at Sl. No. 32 to 36 as 2588.77 Kgs./Km, 3513.3 Kgs./Km, 4437.89 Kgs./Km , 5547.4 Kgs./Km & 8875.77 Kgs./Km respectively, taking clue from Engineering Table 5.
3. Words “ Semi Conductive XLPE Compound” may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 21 to 36.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 36.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 36.

-56-


 VINAY KUMAR KASHYAP
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

6. Quantities of import item at Sl. No 5 viz. Galvanised Steel Wire/G. I. Wire may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 1 to 18 & 24 to 36.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/77/2017-TSW/101 dated 07/11/2017

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेशी व्यापार अधिकारी
Foreign Trade Development Officer
विदेशी व्यापार महानिदेशक
Director General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

102
7-11-2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

File No. 03/ 95/ 040/ 287/AM-18 | 396
Date: 7.7.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI.K.P.SINGH, DYDGFT-NC-I

Sub: Grant of Advance Authorization on **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2015-2020.

Sir,

M/s.METAL PORT, MUMBAI
have been granted **Advance Authorization No. 0310814502 dated 07.07.2017**
The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed.

Yours faithfully,

(A.S.KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

VINOD KUMAR KASHAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi
Udyog Bhavan, New Delhi

VK
16/8/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 07/11/2017 - Case No. 15/11/81 (M/s KEI Industries Limited) (Advance Authorization No. 0510403376 dated 12.07.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	4244.7	5	9247.8	9	7366.4	13	15139.7
2	9467.4	6	1226	10	8360.7	14	18699.3
3	1240.9	7	176.9	11	10883.4	15	1007.7
4	6555.7	8	8623.4	12	12962.9	16	1574.2

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For export products mentioned at Sl. No. 1 & 2 as 2471.4 Kgs./Km & 7489 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For export products mentioned at Sl. No. 3 & 7, as per Engineering Table-5.
 - For Export products mentioned at Sl. No. 4 & 5, as 1.01 Kgs./kg content in the export products.
 - For export products mentioned at Sl. No. 8 to 14 as 6445.2 Kgs./Km, 3260 Kgs./Km, 3956.4 Kgs./Km, 5766.3 Kgs./Km, 7297.8 Kgs./Km, 8966 Kgs./Km & 11747.3 Kgs./Km respectively, taking clue from Engineering Table 5.
3. Words " Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No.1, 2 & 4 to 16.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 5 & 8 to 14.
5. Quantities of import item at Sl. No. 4 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
- For Export products mentioned at Sl. No. 4, 5, 6, 15 & 16, as per Engineering Table-5.
6. Quantities of import item at Sl. No 5 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 & 4 to 16.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.01 Sq.Mtrs./Sq.Mtr. content in the Export products at Sl. No. 1, 4, 5 & 8 to 14 as claimed by the firm.
8. Quantitty of import item at Sl. No. 7 i.e. Nylon Compound of relevant grade may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 1, 2 & 4 to 16.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/77/2017-TSW/103 dated 07/11/2017

-59-

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
अतिरिक्त निदेशक, वाणिज्य
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

104
07-11-2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI 400 020.

File No. 03/ 95/ 040/ 338/AM-18/396 Date: 25.7.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI.K.P.SINGH, DYDGFT-NC-I

Sub: Grant of Advance Authorization on **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2015-2020.

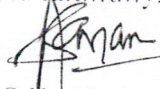
Sir,

M/s.METAL PORT, MUMBAI

have been granted **Advance Authorization No. 0310814826** dated **25.07.2017**
The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed.

Yours faithfully,


(A.S.KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE


VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi

VK
16/8/17

105
7-11-2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI-400 020.

File No. 03/95/040/339/AM-18 | 396 Date: 25.7.2017

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI K.P. SINGH, DYDGFT-NC-I

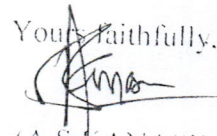
Sub: Grant of Advance Authorization on **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2015-2020.

Sir,

M/s. METAL PORT, MUMBAI
have been granted **Advance Authorization No. 0310814818** dated 25.07.2017
The copies of application are not being forwarded to Headquarters due to the following
reasons

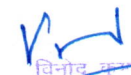
The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed.

Yours Faithfully,



(A.S. KANASE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Additional Director General of Foreign Trade
आर्थिक विभाग (Dept. of Commerce)
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VK
16/8

106
07-11-2017

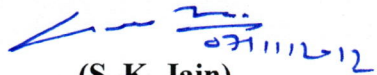
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 07/11/2017-Case No. 7/17/81 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310814847 dated 26.07.2017)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 102000 Kgs. as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/77/2017-TSW/106 dated 07/11/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
निदेशक, विदेशी व्यापार विकास और सहायता
Foreign Trade Development Officer
निदेशक, विदेशी व्यापार विकास और सहायता
Directorate General of Foreign Trade
विदेशी व्यापार विकास और सहायता
Director General of Foreign Trade
विदेशी व्यापार विकास और सहायता
Director General of Foreign Trade

113
7-11-2017

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRIES
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
NEW C.G.O. BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI-400020.

File No. 03/94/40/404/AM18

Date 11.08.2017

To
The Director General of Foreign Trade,
New Delhi-110 011.

Kind Attn: Shri K. P. Singh, Dy.DGFT, (NC -I)

Sub: Grant of Advance Authorisation on REPEAT basis as per Para 4.07 &
4.12(vi) of HBP (Vol.1) 2015-2020.

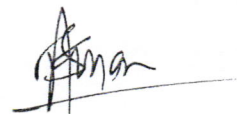
Sir,

M/s. Bharat Wire Ropes Ltd., Mumbai-400070, has been granted Advance Authorisation No. 0310815138 dated 11.08.2017. The copies of the applications are not forwarded to Headquarters due to the following reasons:

1. The Advance authorization has been issued on Repeat basis in terms of Para 4.07 and 4.12 (vi) of HBP (Vol.1) on the basis of the decisions of the Norms Committee in meeting No.24/81-ALC2/2016 dated 21.02.2017 (Hqrs.F.No.01/81/050/0582/AM17).

Copy of N.C. decision is enclosed herewith.

Yours faithfully,

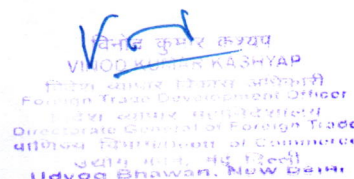


(A. S. Kanase)

Foreign Trade Development Officer
For Additional Director General of Foreign Trade.

Encl: Copy of decision

- 63 -


विदेश व्यापार अधिकारी
FOREIGN TRADE DEVELOPMENT OFFICER
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

120
07-11-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 07/11/2017- Case No. 3/17/81 (M/s Diach Chemicals & Pigments Pvt. Ltd.) (Advance Authorization No. 0210207825 dated 30.08.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 204 MT as 1.02 Kgs./Kg. content in export item.

Norms committee may take a view

07/11/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/77/2017-TSW/120 dated 07/11/2017

VINOD KUMAR KASHAP
Joint Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

121
07-11-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 07/11/2017- Case No. 10/17/81 (M/s Leadstone Energy Ltd.) (Advance Authorization No. 0210207823 dated 30.08.2017)

Advance Authorisation may be ratified as under:

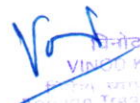
1. Quantity of import item may be allowed as 515 MT as 1.03 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/77/2017-TSW/121 dated 07/11/2017


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
Joint Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

123

07-11-2017

Government of India
Ministry of Commerce and Industry
O/o Additional Director General of Foreign Trade
Nistha Bhavan , SE wing , New Marine Lines, Church gate, Mumbai-20.

File No: 03/95/040/397/AM18/NO NORMS II

FIO

Date: 01/9/2017

To.,

Norms committee;
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi:- 110 011.

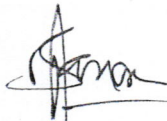
(Kind Attn. MR .K.P.SINGH DY.DGFT(NCII))

Sub :- Grant of Advance authorization on Repeat as per
Para 4.7.1 & 4.7.2 of HBP (Vol. I) 2004-09.

Sir,

M/s. ORIENTAL CONTAINERS LIMITED MUMBAI Have been granted Advance Authorization No. 0310815463 dtd. 01/09/2017. The Copies of the application are not forwarded to the Headquarters due to the following reason The Advance Authorization has been issued on Repeat Basis in terms of Para 4.7.1 & 4.7.2 of HBP on basis of decision of Norms Committee in Meeting NO19/81 alc2/2015 DTd 29.12.2015 .

Yours faithfully.



(A S KANSE)

Foreign Trade Development Officer
For Additional Director General of Foreign Trade Mumbai

17/11/17
NC-II
108
13/17

विदेश व्यापार कक्ष
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

125
07-11-2017

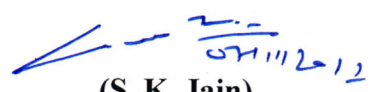
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 07/11/2017 - Case No. 4/17/81 (M/s Diamond Engineering (Chennai)
Pvt. Limited) (Advance Authorization No. 0410163497 dated 05.09.2017)**

Firm may be asked to submit the following details:

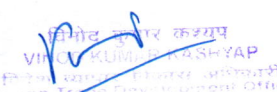
1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/77/2017-TSW/125 dated 07/11/2017


VINAY KUMAR KASHYAP
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi